

Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
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No. L-1/132/2013/CERC

Dated: June, 23, 2014

Subject: Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2014.

PUBLIC NOTICE

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has made the Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2014 to amend the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014. The Draft Regulations and the Explanatory Memorandum are annexed to this notice and can also be downloaded from www.cercind.gov.in.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act, read with the Electricity (Procedure for Previous Publication) Rules, 2005, inviting comments/ suggestions/ objections on the draft regulations which may be sent to the undersigned latest by 7th July, 2014.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-
(Shubha Sarma)
Secretary